

HARYANA VIDHAN SABHA

XIV SESSION

BULLETIN NO. 4

Friday, the 22nd February, 2019 (2nd Sitting)

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 22nd February, 2019 (2nd Sitting) from 3.00 P.M. to 8.38 P.M.)

I. RESUMPTION OF DISCUSSION ON THE GOVERNOR'S ADDRESS AND VOTING ON THE MOTION OF THANKS.

Discussion on the Governor's Address was resumed.

Shri Mool Chand Sharma, Smt. Seema Trikha, Shri Gian Chand Gupta, Shri Naresh Kaushik, Shri Krishan Lal Midha and Sardar Bakshish Singh Virk Members from the Treasury Benches, spoke for 15, 07, 21, 12, 13 and 10 minutes, respectively.

Shri Udai Bhan, Shri Jagbir Singh Malik and Shri Anand Singh Dangi Members from the Indian National Congress Party, spoke for 12, 28 and 31 minutes respectively.

Shri Zakir Hussain, Shri Om Parkash Barwa and Shri Balwan Singh Daulatpuria, Members from the Indian National Lok Dal, spoke for 19, 13 and 12 minutes respectively.

Shri Tek Chand Sharma, a Member from the Bahujan Samaj Party spoke for 14 minutes.

The Chief Minister, by way of reply, spoke for 109 minutes.

Thereafter the motion-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on the 20th February, 2019 at 2.00 PM.’”

was put and carried.

II. WALK OUT

During the discussion on the Governor's Address and voting on the motion of thanks, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not being satisfied with the reply given by the Chief Minister over the issue of Punjab Land Preservation Act (P.L.P.A.).

III. OFFICIAL RESOLUTION

Regarding withdrawal of the Criminal Law (Haryana Amendment) Bill, 2018.

At 8.17 P.M., the Finance Minister moved the following resolution:-

“That the Criminal Law (Haryana Amendment), Bill, 2018” was intended to amend existing Criminal Laws related to sexual offences against woman and children by way of enhancement of punishment with an objective to deter the perpetrators from committing such heinous crimes as that of rape on women below the age of 12 years by way of providing capital punishment. Accordingly, the Government of Haryana moved the Criminal Law (Haryana Amendment) Bill, 2018. This bill was passed by Haryana Vidhan Sabha on the 15th March, 2018;

And whereas, the said Bill was presented to the Governor of Haryana in compliance of the provisions contained in Article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under Article 201 of the said Constitution;

And whereas, the Central Government also has passed the Criminal Laws (Amendment) Ordinance, 2018 with similar intent. Subsequent to passing the bill by parliament, the Government of India has issued the notification of “The Criminal Law (Amendment) Act, 2018” on dated 11th August, 2018. While the objective of the “Criminal Law (Haryana Amendment) Bill, 2018” and that of the Central Ordinance is similar, the Central Ordinance is more comprehensive. Accordingly, the State Government requested the Ministry of Home Affairs, Govt. of India to return “The Criminal Law (Haryana Amendment) Bill, 2018”. After that, the Ministry of Home Affairs, Govt. of India intimated to State Government that the Government of India has no objection to the withdrawal of “The Criminal Law (Haryana Amendment) Bill, 2018”. In view of the “The Criminal Law (Amendment) Act, 2018 which was notified by Central Government on dated 11th August, 2018, there is no need of “The Criminal Law (Haryana Amendment) Bill, 2018”.

And whereas, the Council of Ministers in its meeting held on the 4th February, 2019 has decided to withdraw the “The Criminal Law (Haryana Amendment) Bill, 2018”; Now, therefore, in

pursuance of the provisions contained in articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the “The Criminal Law (Haryana Amendment) Bill, 2018”.

The resolution was put and carried unanimously.

IV. LEGISLATIVE BUSINESS.

1. The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019.

At 8.27 P.M., the Finance Minister introduced the Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019 and also moved-

That the Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

2. The Haryana Shri Durga Mata Mandir Banbhori Shrine Bill, 2019.

(With the sense of the House, the bill was withdrawn by the Urban Local Bodies Minister)

3. The Haryana Private Universities (Amendment) Bill, 2019.

At 8.31 P.M., the Finance Minister introduced the Haryana Private Universities (Amendment) Bill, 2019 and also moved-

That the Haryana Private Universities (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Finance Minister moved-

That the Bill be passed.

The motion was put and carried.

4. The Haryana Laws (Special Provisions) Bill, 2019.

At 8.33 P.M., the Transport Minister introduced the Haryana Laws (Special Provisions) Bill, 2019 and also moved-

That the Haryana Laws (Special Provisions) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1, Sub Clause 3 of Clause 1, Sub Clause 4 of Clause 1 were put one by one and carried.

Clauses 2 to 4 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Transport Minister moved-

That the Bill be passed.

The motion was put and carried.

The Speaker/Chairperson, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 7.30 P.M. for 30 minutes.
- (ii) At 8.00 P.M. for 30 minutes.
- (iii) At 8.30 P.M. for 15 Minutes.

Shri Gian Chand Gupta, a Member from the panel of Chairpersons, occupied the Chair from 5.11 P.M. to 5.32 P.M. and from 7.47 P.M. to till the adjournment of the sitting.

The Sabha then adjourned till 11.00 A.M. on Monday, the 25th February, 2019.

